## Central Administrative Tribunal Principal Bench

**R.A. No. 100/2009** in CP No. 39/2009 in OA No.3173/2003

New Delhi, this the 12th day of August, 2009

Hon'ble Mr. Justice V.K. Bali, Chairman Hon'ble Mr. L.K. Joshi, Vice Chairman (A)

Madan Lal s/o Sh. Dhanna Ram, Retd.Chief Inquiry Inspector/HQ 50-A/1, IIIrd K Block, Nehru Nagar, Rakesh Marg, Ghaziabad.

...Review Applicant

(Applicant in person)

## Versus

- Shri Vivek Sahay,
  General Manager,
  Northern Railway,
  Baroda House, New Delhi.
- 2. Shri Suresh Seth, Chief Personal Officer, Northern Railway, Baroda House, New Delhi.

...Respondents

(By Advocate: Shri VSR Krishna and Sh. A.K. Srivastava)

## ORDER (ORAL)

## Justice V.K. Bali, Chairman:

Prayer made in this application is to recall/review our order dated 05.05.2009, vide which contempt petition filed by the applicant was ordered to be closed with liberty to the applicant to revive the same or file fresh application after the decision in writ petition filed by the respondents.



- 2. Primarily, the order dated 05.05.2009 passed in contempt petition is sought to be reviewed on the ground that a statement came to be made by counsel defending the respondents, during the course of arguments in contempt petition, to the effect that the High Court of Delhi had granted stay in the writ petition. It is urged by the applicant that the High Court had granted no stay.
- 3. Pursuant to notice issued in this review application, respondents have entered appearance and filed their reply. The orders passed by the High Court have also been annexed with the reply, which show that contempt proceedings were not to be pressed. Even though, it may be true that there was no stay of the judgment as such passed by this Tribunal, yet the statement made by counsel defending the respondents to this effect was only an inadvertent mistake, as surely, if he was to state only that contempt proceedings were not to proceed, the order of this Tribunal, non-compliance whereof had been complained in contempt petition, would have been the same.
- 4. Finding no merit in this review application, the same is dismissed.

(L.K. Joshi)

Vice Chairman (A)

(V.K. Bali) Chairman

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